

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Jaipur Bench, Jaipur**

ORDER SHEET

MA No. 329/94
329/94

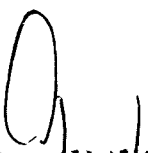
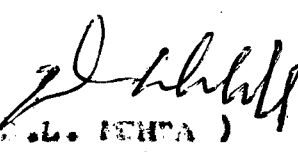
Application No. MA 329/94
(CP 26/94) of 199 .
(OA 609/92)

Applicant(s) Rameshwar & Ors.

Respondent(s) Anil Choudhary & Ors.

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p>22.8.94</p> <p><i>श्रीराम</i> <u>26/8/94</u></p>	<p>M Shri P.S. Sirohi, counsel for the applicant. Shri V.S. Gurjar, counsel for the respondents.</p> <p>Heard learned counsel for the parties. It is not in the interest of the public to consider the Military operation ^{matters} in such a light way. If there is any excess work, the person can be employed and should be employed and no arbitrary action should be taken. However, a person who wants appointment should go in time and should approach the authorities in time and thereafter he can claim the benefit. The applicant can again go and make submission whenever the vacancy is available on account of the excess work and thereafter his case will be considered by the authorities concerned for re-engagement. With these remarks the I.M. stands disposed of.</p> <p align="center">  (O.P. JAISWAL) MEMBER (A) </p> <p align="right">  (S.L. BHATTA) VICE CHIEF JUSTICE </p> <p><i>Copy sent to the [unclear] [unclear] [unclear] [unclear] 4877</i></p>

Out 30/8/94